

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. IA/2409/2021 C.P. (IB)/987(MB)2020

IN THE MATTER OF

Suraksha Asset Reconstruction Ltd.	... Petitioner
Vs	
Sapphire Land Development Pvt Ltd	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Vidit Divya Kumat (PH)

For the Respondent No.1: Adv. Saurabh Gandhi (PH)

For the Respondent No.2: Adv. Maulik Chokshi (PH)

ORDER

IA/2409/2021:-Advocate Mr. Saurav Gandhi appearing for the Respondent no.

1 states that the reply of Respondent no. 2 be read as reply on behalf of Respondent no. 1 as well. Both the counsels have jointly submitted the written note of the joint submissions in Court today which is also taken on record. A copy of the same has already been furnished to the counsel for the applicant.

The counsel for the applicant prays for short adjournment stating that the arguing counsel is in some personal difficulty. In view of the request made adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)

/Avdhesh K Patel/

Sd/-
REETA KOHLI
Member (Judicial)